

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P (IB).No. 286/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4th July, 2017, 10.30 A.M.

Name of the Company		Pushkar Impex Pvt Ltd -Vs- Diamond Polymers Pvt Ltd		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

) Mr. Novneet Misra) Advocate for 2) Mr. Rahul Singh 2 Opritional Creditor

Pahul Sjugh 04/07/2017 04 07 2017 - CP (IB) No.286/IB/2017 - Pushkar Impex Pvt. Ltd. Vs. Diamond Polymers Pvt. Ltd.

ORDER

Ld. Lawyer on behalf of the petitioner is present. No one appeared on behalf of the respondent.

The application has been submitted under Section 9 (1) of the IBC 2016 in requisite form with necessary papers and documents. He submitted that an amount of Rs.70,96,786.25 and interest is due from M/s Diamond Polymers Pvt. Ltd. (Corporate Debtor) on and from 23rd June, 2016. The petitioner has also served notice upon the Corporate Debtor as per documents by way of affidavit, postal receipt and track report showing the delivery of the consignment to the Corporate Debtor. However, for the end of justice, he is asked to issue fresh notice upon the Corporate Debtor. In case of his non-appearance on the date fixed, the

matter will proceed as per law.

Fixed on 28.07.2017.

MANORAMA KUMARI MEMBER(J)